

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 17.2.94

APPLICATION NO(s) 911 | 93.

APPLICANTS:

Abdel wahed

TO.

1. Sri. M.S. Nageswar, Advocate, NO.11,
11 floor, Sreeratha Complex, Tross, Goudi -
Nagar, Bangalore.
2. The Director, Telecommunications
Bangalore area Bangalore.
3. The chief Superintendent Central
Telegraph office Bangalore-1.
4. Comon of India by its Secretary
to Govt of India, Ministry of Communications
New Delhi.
5. Sri. M.S. Peedumayyaiah, Senior
Counsel for Central Govt, High Court
Bengaluru Bangalore.

RESPONDENTS:

Director Telecom
Bengaluru

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

-xxx-

Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 3.2.94.

Issued
17/2/94

ok

S. Soman
16/2
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH

ORIGINAL APPLICATION NUMBER 911 OF 1993

THURSDAY THIS THE 3RD DAY OF FEBRUARY, 1994.

Mr. Justice P.K. Shyamsundar, ... Vice-Chairman.

Mr. T.V. Ramanan, ... Member(A)

Abdul Waheed,
Aged 45 years,
S/o late Abdul Mazeed,
No.169(4), Police Nanjaiah Lane,
Grama Devatha Street, Adugodi,
Bangalore-560 030. ... Applicant.

(By Advocate Dr. M.S. Nagaraja)

v.

1. The Director,
Telecommunications,
Bangalore Area, Bangalore-560 009.
2. The Chief Superintendent,
Central Telegraph Office,
Bangalore-560 001.
3. Union of India,
represented by Secretary to Government
of India, Ministry of Communications,
New Delhi. ... Respondents.

(By Standing Counsel Shri M.S. Padmarajaian)

O R D E R

Mr. Justice P.K. Shyamsundar, Vice-Chairman:-

We have heard both sides. We think it appropriate to direct the applicant to exhaust the remedy of a revision petition available under the statute before coming back to us. We therefore, direct the applicant to exhaust the aforesaid remedy before coming back to us. With this observation, we dispose of this application for the present. Dr. M.S. Nagaraja, learned counsel for the applicant seeks for continuation of the interim order of stay forcing recovery order to be effected from his client.

We direct continuation of the said interim order subject to the applicant filing revision petition within one month from the date of receipt of a copy of this order by the applicant. The aforesaid stay order will continue till the disposal of the revision petition. We also remind the revisional authority that while disposing of the revision petition, it is only appropriate to make a speaking order giving reasons in support of whatever order is made. No costs.

Sd-

MEMBER(A)

Sd-

VICE-CHAIRMAN.



TRUE COPY

1. *Subramanian*
2. *Ch. Secy* 16/2
3. *ADMINISTRATIVE TRIBUNAL*
4. *1 BENCH*
5. **BANGALORE**